

ITEM NO.1

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.22181/2019

(Arising out of impugned final judgment and order dated 03-01-2019 in WPC No.19368/2018 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

SATYA NARAYAN BEHURA

Respondent(s)

WITH

SLP(C) No.22184/2019 (XI-A)
SLP(C) No.22185/2019 (XI-A)
SLP(C) No.22186/2019 (XI-A)
SLP(C) No.20571/2019 (XI-A)
SLP(C) No.20100/2019 (XI-A)
SLP(C) No.20420/2019 (XI-A)
SLP(C) No.320/2020 (XI-A)

Date : 03-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

Counsel for the Parties:

Mr. Shubhranshu Padhi, AOR
Ms. Ashish Yadav, Adv.
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Mr. Vishal Banshal, Adv.

Mr. Nabab Singh, Adv.
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Mr. Sachin Das, Adv.
Mr. Azim H. Laskar, Adv.
Mr. Aditya Kumar Archiya, Adv.
Ms. Samapa Sengupta Ray, Adv.
Mr. Chandra Bhushan Prasad, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of the letter dated 31.01.2020 circulated by the
learned counsel for the petitioners, the matter is adjourned to
17.02.2020.**

**(MUKESH NASA)
COURT MASTER**

**(CHANDER BALA)
ASSISTANT REGISTRAR**